

**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

GA/FA/MP. No. 612 /1993 (in OA. 190/93)

Veer Singh

Versus U.P. & Or.

Date of Order

Orders

This is an MA/in OA No. 190/93 for impleading the Respondent No. 4 & 5 in the OA. It is in order & D.B. Case (Next date of the OA. not mentioned).

So (or) 12/11

24/11

30-11-93

Mr K. S. Sharma. Counsel for the applicant

Register & Put up in Court
for admission on 1-12-93 9/10 A/190/93

REGISTRAR
C.A.T., JAIPUR

1.12.93 Sh. K. S. Sharma, counsel for the applicant

Permission is granted to implead s/s. Rm Prasad and Om Prakash as non-petitioners. Notice be issued to them in the main OA, returnable on 8-2-94. The learned counsel for the applicant will file amended cause title within a week, failing which this MP shall stand automatically dismissed for want of prosecution. He should also file extra sets alongwith the amended cause title.

(O. P. Sharma)
Administrative Member

(D. L. Mehta)
Vice-Chairman

File attached to
Court Lt. 3/1/94
95/11/C
2/1/94
Only out of
the app. C
Sup. No 104
not 138 & 139
7714